

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

OA No.777/2017

New Delhi this the 14<sup>th</sup> day of March, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)  
Hon'ble Shri P.K. Basu, Member (A)**

Shri Mahi Pal Singh,  
Beldar/Khallasi  
Aged about 61 years  
S/o Late Shri Chhotay Ram  
R/o H. No. 205, Type-1, Varun Niketan,  
A U Block, Pitampura, Saraswati Vihar,  
North West Delhi-110034.  
(By Advocate: Shri A.K. Mishra)

-Applicant

**Versus**

Delhi Jal Board  
Through its CEO  
Govt. of NCT of Delhi  
Varunalaya Phase-II  
Karol Bagh, New Delhi.

-Respondent

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Learned counsel for the applicant submits that the OA has become infructuous as the respondents have granted the relief as claimed by the applicant in the present OA.

2. In the circumstances, the OA is dismissed as having become infructuous.

**(P.K. BASU)**  
**MEMBER (A)**

**(V. AJAY KUMAR)**  
**MEMBER (J)**

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